

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 104(ND)2012
CA. NO.

CORAM:

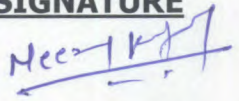
PRESENT: SH. M.K. HANJURA
HON'BLE MEMBER (J)

SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2017

NAME OF THE COMPANY: M/s. Lokesh Dhawan V/s. M/s. Dhawan Electricals Pvt. Ltd.

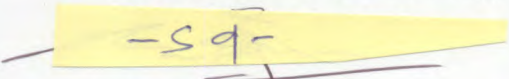
SECTION OF THE COMPANIES ACT: 397/398

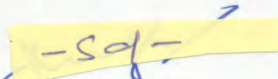
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	NEERAJ K. GUPTA	ADV.	Respondents No. 1, 2, 3, 4 & 7	

ORDERS

Learned Counsel for the parties are present. Ld. Counsel for the respondent has stated that he has no objection in case the Petition of the petitioner is restored to its original number, however, subject to the payment of costs. The statement of the Ld. Counsel for the respondent is taken on record and accordingly, the petition of the petitioner is restored to its original number subject to the payment of costs to the tune of Rs.5,000/- which shall be deposited in the Library fund maintained by this Tribunal.

List on 30.3.2017 for arguments.


(S.K. Mohapatra)
Member (Tech.)


(M.K. Hanajura)
Member (Judicial)